

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.01(MAH)/2015
CA No. 11/2017

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 30.01.2017

NAME OF THE PARTIES: Mr. Sunil Dubey

V/s.

M/s. Brand Connect Communication (India) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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12	Adv. K. S. Ahija	Adv for R. 2	
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2.	Ms. Prachi Dhanani q/w Mr. Shyam Gopal P/b Veritas Legal	Advocate for R 5	
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3	Adv. Vinit J. Mehta i/b SD Imani Law Chambers	Adv for Pup 1, 3 & 4	
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ORDER

CA No. 11/2017 in TCP No. 01/397-398/CLB/MB/MAH/2015

1. The Learned Representatives of both the sides are present.

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2. Vide the interim directions dated 19.01.2017 the Respondent No. 5 was directed to submit a Report on which they have placed reliance. In compliance a Report in sealed cover is placed before the Court, so that, it can be examined by the Court on the next date of hearing. As a result, since compliance has been made, C.A. No. 11/2017 stands disposed of.
3. The main Petition C.P. No. 01/2016 is already enlisted for hearing on 15.02.2017 and on that day the Report shall be considered by the Court/Bench; duly communicated to both the sides.

Sd/-

M.K. SHRAWAT.
MEMBER (JUDICIAL)

30th January, 2017.